

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

O R A L - O R D E R

02/02/1989.

Per : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Heard learned advocates Mrs. K.V. Sampat and Mr. N.S. Shevde for the petitioner and respondents respectively. The impugned order of removal from service with effect from 17.10.1984 is not received by the applicant, according to their contention until the communication dt. 28.6.1988 which informs that he was informed by subsequent communication dt. 3.12.1984 which has not been acknowledged by the applicant. If the petitioner wants to press his case he should first exhaust the remedy of appeal in which he can take the ground that the communication of removal from service has not been received earlier and the appellate authority may dispose of the appeal and thereafter if the petitioner has any cause left, he may file a fresh application for the purpose. With this observation, the application is summarily rejected.



(P H Trivedi)
Vice Chairman



(P M Joshi)
Judicial Member

*Mogera